NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.27/(MAH)/2013

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018

NAME OF THE PARTIES: Mr. Birenbhai R. Panchal

V/s. M/s. Eyelid Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 111 of the Companies Act 1956.

NAME S. No.

DESIGNATION

SIGNATURE

1.

A JAY KUMAR Practising
Company Secretary Assert
For Respondent 101

Ado Heena Victore Adv. For 8/6 Prachi Pekkonon

<u>ORDER</u> C.P. No. 27/111/CLB/MB/MAH/2013

The Learned Representative of both the sides are present. 1.

Placed on record the Order and stated that Appeal has been filed before the 2. Supreme Court on 04.01.2018. On that ground seeking adjournment.

3. Adjourned to 20.03.2018.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial) 22.01.2018

M.K. SHRAWAT Member (Judicial)